

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 217
CAA-75/ND/2020

IN THE MATTER OF:

**M/s. Splendid Enterprises Pvt. Ltd. and
M/s. Lifelong Real Estate Pvt. Ltd. and
Ors**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 18.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the Income Tax Department
For the RD/OL**

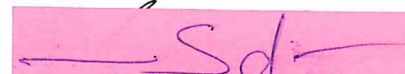
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:Ms. Apoorva Chowdhury, Proxy
Counsel.**

ORDER

Heard the submissions made by the Learned Counsel for the Applicant and also Proxy Counsel for RD/OL. None appeared on behalf of the Income Tax Department, therefore, the Applicants are advised to serve notice on the Income Tax Department High Court Cell New Delhi once again and the Proxy Counsel for RD/OL has submitted that they have issued a query letter to the Applicants in the matter. The Applicants may take expeditious steps to reply for the same to the RD/OL. Matter is adjourned to **23.02.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)